

(b) Lok Nayak Jaiprakash Narayan Institute of Criminology and Forensic Science (NICFS) organizes a number of courses on forensic science in which Police Officers, Judicial Officers and Prosecutors participate. Directorate of Forensic Science Services (DFSS) also conducts training programme from time to time for creating awareness among the Police, Judiciary and other Law Enforcement Agencies.

### **Repatriation of illegal Bangladeshi citizens**

2150. SHRI MAHENDRA SINGH MAHRA: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there has been any treaty or agreement with Bangladesh regarding repatriation of its citizens who have illegally entered the country, if so, the details thereof;

(b) if not, the procedure followed by Government to deport the citizens who have been listed as foreigners as per the National Register of Citizens (NRC);

(c) how many illegal Bangladeshi immigrants have been deported per year during the last five years; and

(d) how many people declared as illegal immigrants are still housed in the State run detention centres, the district-wise demographic data thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) There is no specific treaty or agreement with the Government of Bangladesh regarding repatriation of its citizens who have illegally entered into India.

(b) National Register of Citizens contains names of Indian Citizens only. Regarding deportation, details of the suspected illegal migrants, who are apprehended in India, are shared with the respective foreign Missions/Embassies through the Ministry of External Affairs for nationality verification. Such illegal migrants are deported after their nationality is confirmed and travel documents are issued by the respective Foreign Missions/Embassies.

(c) Details of Bangladeshi nationals deported to Bangladesh during the last five years are as follows:—

| Year | No. of Bangladeshi nationals deported to Bangladesh |
|------|---|
| 2013 | 5234  |
| 2014 | 989   |
| 2015 | 474   |
| 2016 | 308   |
| 2017 | 51  |

(d) Detention and deportation of illegal immigrants is a continuous process. Pending deportation, apprehended illegal migrants are kept in detention centre. Details regarding number of persons declared as illegal migrants and detained in detention centre in various States/ Union Territories are not centrally maintained.

#### **Misuse of official position by IG**

2151. SHRI SANJIV KUMAR: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government has taken notice of recent reports in the media regarding gross misuse of official position by an IG in BSF in connection with his daughter's wedding;

(b) if so, what action has been taken by Government against the said IG;

(c) whether it is a fact that malpractices of above nature by senior police officers is rampant in both CAPFs and State police; and

(d) what system-wide checks are being considered to deal with these feudal and pre-colonial practices in the police?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (d) BSF has reported that some Regimental Police were deployed to give route direction. This practice is a part of the protocol followed by all Armed Forces whenever senior Commanders visit a particular area. It also ensures that there is no traffic chaos.

The practice of providing Suraksha Sahayaks with the officers of the Central Armed Police Forces (CAPFs) has been discontinued *vide* Ministry of Home Affairs' Order dated 06.03.2014.

In order to check any misuse of official position by officers, suitable mechanism is in place in all the Forces.

#### **Implementation of the AP Reorganisation Act**

2152. DR. K. V. P. RAMACHANDRA RAO: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the Chief Minister of Andhra Pradesh has met Prime Minister 29 times since May, 2014 requesting for implementation of the Andhra Pradesh Reorganisation Act in its true letter and spirit;